

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2009  
CC 15494/2009

(From the judgement and order dated 25/05/2009 in WPC No.36644/2004  
of the HIGH COURT OF KERALA AT ERNAKULAM)

INTELLIGENCE INSPECTOR & ORS. Petitioner(s)

VERSUS

M/S. MANIKANDAN AUTOMOTIVES PVT. LTD. Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

WITH S.L.P.(C) Nos. 25797, 26116 & 26236 of 2009  
(With prayer for interim relief and office report)

Date: 23/10/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.H. KAPADIA  
HON'BLE MR. JUSTICE AFTAB ALAM

For Petitioner(s) Mr. P.V. Dinesh, Adv.  
Ms. Sindhu T.P., Adv.  
Mr. Jojo Jose, Adv.  
Mr. P. Rajesh, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Delay condoned.  
Issue notice.  
Dasti granted.  
Tag with Entry Tax matters.

(N. ANNAPURNA)  
COURT MASTER

(MADHU SAXENA)  
COURT MASTER